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Original Application No. 1287 of 1995

Allahabad this the 18th day of December 1995

Hon'ble Mr. S. Dayal, Member (Jud.)
Hon'ble Mr. S. Dayal, Member (Admn.)

Gyan Singh S/o Late Sukh Lal, A/a 54 years working as Depot Store Keeper Gr. I under District Controller of Stores, North Eastern Railway, Izzat Nagar, Bareilly.

APPLI CANT

By Advocate Shri Anand Kumar.

Versus

- 1. Union of India through General Manager, North Eastern Railway, Gorakhpur.
- Controller of Stores, North Eastern Hailway, Corakhpur.
- Chief Personnel Officer, North Eastern Railway, Gorakhpur.
- 4. District Controller of Stores, North Eastern Hailway, Izatnagar, Bareilly.
- Chief Vigilance Officer, North Eastern Hailway, Gorakhpur.
- Shri Kamlesh Chaudhari, Ex. Chief Vigilance Inspector now working as Assistant Controller of Schores, N.E. Hailway, Gorakhpur Depot.

HESPOND EN TS.

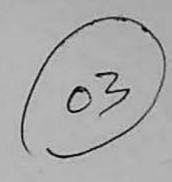
By Advocate Shri P. Mathur.

ORDER (Oral)

By Hon'ble Dr. h.K. Saxena, Member (J)

This O.A. has been filed to seek the reliefs that the respondents be directed to post the

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applicant as Assistant Controller of Stores Group

'B' and to quash the charge-sheet dated 01.11.1993

filed against the applicant. The notices of this

O.A. were received by Shri P. Mathur, Standing Counsel

for the respondents on 051.21995 and thus,

Shri Anand Kumar, counsel for the applicant and

Shri P. Mathur, counsel for the respondents, are

present.

- 2. Shri Anand Kumar makes statement at bar that the applicant does not press the relief 8 (b) relating to the quashment of the charge-sheet.
- The contention of the learned counsel 3. for the applicant is that the applicant was selected for the post of Assistant Controller of Stores (Group B service), his result was withheld because the charge-sheet was submitted against him. It is further contended that the Inquiry Officer did not find the charges establish@against the applicant yet the disciplinary authority is withholding the proceedings for about one year. Neither, he agreed with the opinion of the Inquiry Officer nor has he dis-agreed and no final order on the report submitted by the Inquiry Officer, is passed. It is pleaded by Shri Anand Kumar that if, the direction for disposal of the inquiry proceedings at the end of disciplinary authority is given, the applicant shall be satisfied. Shri P. Mathur, counsel for

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the respondents also submits that time bound directions may be given. Accordingly, we dispose of this O.A. at the stage of admission itself. We direct the respondent no.4, who has issued the charge-sheet, according to the counsel for the applicant, to dispose of the proceedings which are pending with him for last one year, within 6 weeks from the receipt of copy of the order. The result of decision taken, be communicated to the applicant within 1 week thereafter. In case, any adverse order is passed, the applicant shall be at liberty to approach the concerned authorities including the Tribunal. The O.A. is disposed of accordingly. No order as to costs.

Member (A)

Member (J)

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/M.M./